

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.1485

TO BE ANSWERED ON THE 08TH DECEMBER, 2015/ AGRAHAYANA 17, 1937 (SAKA)

HONOUR KILLINGS

1485. SHRI MAHEISH GIRRI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been an increase in the incidents of honour killings in the country;

(b) if so, the details thereof and the total number of such cases reported, guilty arrested and the action taken against them during each of the last three years and the current year, State-wise;

(c) whether the Government has conducted any survey on honour killing and to identify specific areas in the country where large number of such incidents are taking place;

(d) if so, the details and the outcome thereof;

(e) whether the Government has issued any directives to the States and police departments to stop such cases in future; and

(f) if so, the details thereof and the reaction of the States and police departments in this regard along with other corrective steps taken to check such cases in future?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)

(a) to (b): National Crime Records Bureau (NCRB) has started collecting data on Honour Killings from 2014 and the State/UT-wise data is at Annexure.

(c) to (f) : No such survey has been conducted by the Ministry of Home Affairs. However, this Ministry is deeply concerned with such Honour Killings and has advised the States/UTs to take effective measures to check such crime as 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. The Ministry of Home Affairs had issued an advisory on crime against women dated 4th September, 2009, wherein the States/UTs had been directed to conduct a comprehensive review of the effectiveness of their law and order machinery in tackling the problem of violence against women and to take appropriate measures aimed at increasing responsiveness to such violence. The advisory specifically advised the States/UTs to take Special steps to curb the 'Violation of Women's Rights by the so called Honour Killings, to prevent forced marriage in some northern States, and other forms of Violence'. The Advisory is available on the website of the Ministry of Home Affairs <http://mha.nic.in>.

State/UT wise Cases registered under Honor Killing during 2014

SL	State/UT	2014	
		Murder	Culpable Homicide Not amounting to Murder
1	Andhra Pradesh	0	0
2	Arunachal Pradesh	0	0
3	Assam	0	0
4	Bihar	0	0
5	Chhattisgarh	0	0
6	Goa	0	0
7	Gujarat	2	0
8	Haryana	1	0
9	Himachal Pradesh	0	0
10	Jammu & Kashmir	3	0
11	Jharkhand	0	0
12	Karnataka	2	0
13	Kerala	0	0
14	Madhya Pradesh	7	0
15	Maharashtra	5	0
16	Manipur	0	0
17	Meghalaya	0	0
18	Mizoram	0	0
19	Nagaland	0	0
20	Odisha	0	0
21	Punjab	5	0
22	Rajasthan	0	0
23	Sikkim	0	0
24	Tamil Nadu	0	0
25	Telangana	0	0
26	Tripura	0	0
27	Uttar Pradesh	1	0
28	Uttarakhand	0	0
29	West Bengal	0	0
	TOTAL STATE(S)	26	0
30	A & N Islands	0	0
31	Chandigarh	0	0
32	D&N Haveli	0	0
33	Daman & Diu	0	0
34	Delhi UT	0	0
35	Lakshadweep	0	0
36	Puducherry	2	0
	TOTAL UT(S)	2	0
	TOTAL (ALL INDIA)	28	0
Source: Crime in India			